

3. Cost of development of Master Plan green area;
4. Charges on account of development of green areas, zonal roads, urban village development; and
5. Additional charges for use and occupation.

Amendment of Land Reforms Acts

2358. SHRI ANADI CHARAN DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to issue guidelines to the States and Union Territories to amend the Land Reforms Acts in their States on the lines of West Bengal Land Reforms (Amendment) Act:

(b) if so, the details thereof, and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) No, Sir.

(b) Question does not arise.

(c) In the consensus arrived at in the Revenue Ministers Conference held in 1985 and 1986, States have been advised to carry out investigations with the determined efforts of official machinery enlisting cooperation of local people, panchayats and voluntary organisations to unearth informal, concealed, clandestine tenancies, bring all such oral tenants and share-croppers on record excepting the specifically exempted categories confer ownership rights on them.

Constitution of committee to inspect the implementation of programmes under NREP and IRDP

2359. SHRI R. ANNANAMBI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to form a committee of Members of Parliament and Members of Legislative Assemblies to inspect the implementation of programmes under the NREP and IRDP;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) There is no proposal to form a Committee of Members of Parliament and Members of Legislative Assemblies to inspect the works under NREP/IRDP. Members of Parliament and Members of Legislative Assemblies are members of governing body of the concerned District Rural Development Agencies (DRDAS) and by virtue of this position they are expected to participate in the deliberations of these bodies.

(b) and (c). Do not arise.

Palm Oil Plantation cultivation in A.P.

2360. SHRI V. SOBHANADRESWARA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the coastal land in Andhra Pradesh along Bay of Bengal is quite suitable for oil palm plantation cultivation; and

(b) if so, whether Union Government are contemplating to take up a project to raise palm plantations in a big way in coordination with Government of Andhra Pradesh or to give assistance to a project sponsored by the Andhra Pradesh Government for raising palm trees in a big way along the coastal areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b). Ministry of Agriculture has constituted a Working

Group to make an assessment of the potentialities of oil palm cultivation in India and to identify suitable areas for its cultivation. The Working Group is yet to finalise its report. Department of Biotechnology is contemplating to take up a demonstration project on oil palm in Andhra Pradesh.

Restrictions on marriage of Air-Hostesses

2361. DR. D.N. REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there are any restrictions on Air-hostesses getting married;

(b) if so, the details thereof; and

(c) whether the Air-hostesses have protested against such restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). Air-hostesses are not permitted to marry within 4 years of service.

(c) Some of the Air-Hostesses had filed a writ petition in the Supreme Court of India challenging the restriction requiring Air-Hostess to retire on marrying. This plea was, however, turned down. Besides, the Air India Cabin Crew Association in a conciliation before the Regional Labour Commissioner (Central), Bombay had raised the same issue.

Cancellation of Baroda-Delhi flight

2362. SHRI RANJITSINGH GAEKWAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether recently on two different occasions the Delhi bound flights of the Indian Airlines from Baroda were delayed for over 15 hours, each time due to punctured tyres;

(b) whether there were no spare tyres at Harni Airport and these have to be commissioned from Bombay; and

(c) if so, the steps proposed to be taken to prevent occurrence of any such incident in future at Baroda?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). Yes, Sir.

(c) These isolated incidents occurred by co-incidence at Baroda Airport; and it is not considered feasible to equip every station with all types of spares.

Setting up of T.V. relay centre at Yanam in Pondicherry

2363. SHRI A.J.V.B. MAHESHWARA RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up a television relay centre at Yanam in Pondicherry;

(b) if so, the range of the television relay centre; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) Yes, Sir.

(b) The normal service range of a TV transmitter of this power rating is approximately 8 KMs.

(c) Establishment of the proposed Television Relay Centre at Yanam will depend upon the availability of the required transmitter equipment, infrastructural facilities and annual allocation of Plan resources.

Implementation of Child Labour (Prohibition and Regulation) Act, 1986

2364. SHRI TARIQ ANWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the Child Labour (Prohibition and Regulation) Act 1986, is